IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P.12(ND)/2012

IN THE MATTER OF:

Indian Railways Catering & Tourism

Corpn. Ltd.

... Applicant/petitioners

Vs.

M/s. Royale India Rail Tours Ltd. & Ors.

Respondents

Order under Section 397-398 of the Companies Act

Order delivered on 09.10, 2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner:

Mr. Saurav Agarwal, Mr. Satyawan Shekhawat,

Advocates

For the Respondent

Mr. Abhimanyu Mahajan, Mr. Milan Deep Singh,

Advs. for R-1

Mr. U.K. Chaudhary, Sr. Adv. with

Ms. Niyati Kohli, Adv. for R-2

For the RD(NR)/ROC Delhi

Mr. Manish Raj, Company Prosecutor

ORDER

CA No.337(PB)/2017

Mr. Manish Raj, learned Company Prosecutor states that reply to the application shall be filed with a copy in advance to the Counsel opposite by tomorrow.

List for arguments on 12th October, 2017.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

09.10.2017 V. Sethi